

Name of the corporate debtor: Dunzo Digital Private Limited;

Date of commencement of CIRP: 06-08-2025;

Annexure-3
List of creditors as on: 24-09-2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No	Name of creditor	Details of claim received		Amount of claim admitted	Nature of claim	Details of claim admitted		Whether related party ?	% of Voting share	Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed			Amount covered by security interest	Amount covered by guarantee							
1	Asset Care & Reconstruction Enterprise Limited	13-10-2025	1,73,44,727	1,73,44,727	Secured	1,73,44,727	NA	No	1.86	NA	NA	NA	-	1. First pari passu charge, by way of hypothecation, over all and singular, tangible and intangible moveable assets (both present and future) of the Borrower, both present and future, and in particular including without limitation all its plants, machinery, constructions and structures, erected and to be erected whether affixed to earth or not as also all tangible moveable assets and in particular including, without limitation, all movable plant and machinery (whether attached or otherwise), machineries, spares, electrical and other installation, hardware, computer software, wiring, pipelines, tanks, meters, motor vehicles, furniture, fixtures, fittings, tools and accessories and all other equipment whether installed or not, whether lying loose or in cases or lying stored in or to be stored or to be brought into or upon the Borrower's premises whether now belonging to or that may at any time, till the Final Settlement Date belong to the Borrower or that may at present or hereafter be held by any person to the order or disposition of the Borrower, or in the course of transit or delivery, and all replacements thereof and additions thereto whether by way of substitution, replacement, conversion, realization or otherwise howsoever together with all benefits, rights and incidentals attached thereto which are now or shall at any time hereafter be owned by the Borrower and all estate, right, title, interest, property, claims and demands whatsoever of the Borrower unto and upon the same which description shall include all properties of the above description whether presently in existence, constructed or acquired hereafter. 2) First pari passu charge, by way of hypothecation, over all of the Borrower's rights, title, interests, benefits and claims in relation to any and all proceeds, consideration and amounts owing, accrued, payable to and/or received by or to be received by the Borrower, and all the current assets of the Borrower, both present and future, including without limitation the Borrower's inventories, investments classified as 'held for trading', whole of the Borrower's present and future stocks of raw materials, goods in process, manufactured goods, semi-finished goods and all finished and manufactured goods. The entire claim amount, is a secured claim created through the Debenture Trust & Hypothecation Deed. The security interest is a first-ranking hypothecation (floating charge) over the movable assets of the corporate debtor (Dunzo Digital Private Limited), including but not limited to current assets (e.g., receivables, inventory, cash, bank accounts), movable fixed assets, and other specified assets as detailed in Schedule I (Security) of the Debenture Trust and Hypothecation Deed. This is created in favor of the Debenture Trustee (Catalyst Trusteeship Limited) for the benefit of the debenture holders, enforceable under the Indian Trusts Act, 1882, and SARFAESI Act, 2002.
2	BlackSoil Capital Private Limited	01-10-2025	2,62,08,992	2,62,08,992	Secured	2,62,08,992	NA	No	2.81	NA	NA	NA	-	The entire claim amount, is a secured claim created through the Debenture Trust & Hypothecation Deed. The security interest is a first-ranking hypothecation (floating charge) over the movable assets of the corporate debtor (Dunzo Digital Private Limited), including but not limited to current assets (e.g., receivables, inventory, cash, bank accounts), movable fixed assets, and other specified assets as detailed in Schedule I (Security) of the Debenture Trust and Hypothecation Deed. This is created in favor of the Debenture Trustee (Catalyst Trusteeship Limited) for the benefit of the debenture holders, enforceable under the Indian Trusts Act, 1882, and SARFAESI Act, 2002.
3	BlackSoil India Credit Fund	01-10-2025	1,18,01,160	1,18,01,160	Secured	1,18,01,160	NA	No	1.27	NA	NA	NA	-	The entire claim amount, is a secured claim created through the Debenture Trust & Hypothecation Deed. The security interest is a first-ranking hypothecation (floating charge) over the movable assets of the corporate debtor (Dunzo Digital Private Limited), including but not limited to current assets (e.g., receivables, inventory, cash, bank accounts), movable fixed assets, and other specified assets as detailed in Schedule I (Security) of the Debenture Trust and Hypothecation Deed. This is created in favor of the Debenture Trustee (Catalyst Trusteeship Limited) for the benefit of the debenture holders, enforceable under the Indian Trusts Act, 1882, and SARFAESI Act, 2002.
4	Catalyst Trusteeship Limited	15-10-2025	50,00,00,000	-	Secured	NA	NA	No		NA	NA	50,00,00,000	-	Debenture Holders have directly filed the claims
5	Ishavaku Softwares Ventures Private Limited	03-11-2025	2,25,07,662	2,22,94,642	Secured	2,22,94,642	NA	No	2.39	NA	NA	2,13,020	-	1. Difference rejected due to calculation error in the Interest Amount. 2. All the receivables and cash inflows, both present and future, the whole of the current assets (both present and future) of the Borrower's stocks of raw material (movables), semi-finished goods, stores and spares including relating to plant and machinery (consumable stores and spares), bills receivables, contracts, engagements, securities, investments, rights and book debts and all other receivables (as above) and movables, both present and future whether lying or stored in or about or shall hereinafter, from time to time, during of the subsistence of these presents be brought into or upon or be stored or be in or about of the Borrower's factories, premises, project site and go-downs situate anywhere and as the same maybe or be held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order of delivery, howsoever or wheresoever in the possession and/ or control of the Borrower and either by way of substitution or addition and the whole of movable fixed assets of the Borrower, including plant and machinery of the Borrower located anywhere in India both present and future or shall hereinafter from time to time during the security of these presents brought into to the order or disposition of the Borrower or in the course of transit or on high seas or on order of delivery, howsoever or wheresoever in the possession of the Borrower and either by way of substitution or addition. 3. All the brands, logos, trade names, marks owned by the Borrower from time to time.
6	Orbis Trusteeship Services Private Limited	06-10-2025	26,53,65,024	26,53,65,024	Secured	26,53,65,024	NA	No	28.47	NA	NA	NA	-	The claim is secured by a first-ranking pari passu charge over all existing movable assets of the Company (including plant & machinery, IT equipment, furniture, and fixtures) and a floating charge over all current assets (including cash, bank accounts, receivables, stocks, and investments).
7	Thriyambak J Kannan	29-09-2025	23,21,875	-	Secured	NA	NA	No		NA	NA	23,21,875	-	Rejected as already claimed by Orbis Trusteeship.
8	Minions Ventures Private Limited	10-10-2025	39,25,91,688	39,25,91,688	Secured	39,25,91,688	NA	No	42.12	NA	NA	NA		All monies receivable by the within named Hypothecator from the Obligor, named in the Schedule hereof ("Receivables") and all invoices and bills and other documents, that evidence and/ or record the right of the Hypothecator to the Receivables.
TOTAL			1,23,81,41,128	73,56,06,233		73,56,06,233			78.92			50,25,34,895	-	